

**IN THE CUSTOMS, EXCISE & SERVICE TAX
APPELLATE TRIBUNAL
SOUTH ZONAL BENCH, CHENNAI**

C/353 to 355/2008

(Arising out of Order-in-Original No. 8085/2008 dated 1.9.2008 passed by the Commissioner of Customs, Chennai)

Shri Ramlal Ranka
Shri Loonkaran
Shri Ritesh Kumar

Appellants

Vs.

Commissioner of Customs, Chennai

Respondent

Appearance

None for the Appellant
Shri A. Cletus, Addl. Commissioner (AR) for the Respondent

CORAM

Hon'ble Ms. Sulekha Beevi C.S., Member (Judicial)
Hon'ble Shri Madhu Mohan Damodhar, Member (Technical)

Date of Hearing / Decision: **08.08.2017**

Final Order Nos. 41526-41528/2017

Per Bench

The above appeals came up for hearing as per the published list. The case was earlier listed for hearing on 11.07.2017 and was adjourned to this date as a last chance. Today also there is no appearance on behalf of the appellants nor is there any request for adjournment. It is inferred that appellants are not interested to pursue their appeals.

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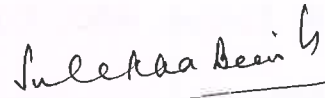
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2. It is also seen that the appeal paper book does not contain impugned order or the show cause notice. Documents also not fled along with the appeals.
3. It may be mentioned that as per the maxim *VIGILANTIBUS ET NON DORMIENTIBUS JURA SUBVENIUNT*, law helps those who are vigilant and not those who go to sleep.
4. In view of the above, the appeals are dismissed on account of default by the appellants.

(Operative portion of the order was pronounced in open court)



(**Madhu Mohan Damodhar**)
Member (Technical)



(**Sulekha Beevi C.S.**)
Member (Judicial)

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